

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

.....
NEW DELHI: THE 17th July, 1975.

NOTIFICATION
INCOME TAX

NO.969(F.No.404/85/75-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri P.A. George who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The undermentioned Notification by virtue of which the Gazetted Officer mentioned against the Notification, performed the functions of a Tax Recovery Officer, shall cease to be operative with effect from the 1st August, 1975.

| <u>Notification No. and date</u> | <u>Name of the Officer</u> |
|---|----------------------------|
| No.37(F.No.404/32/71-ITCC) dated the 11th February, 1971. | Shri P.P. Vijayaraghavan |

3. This Notification shall come into force with effect from the 1st August, 1975.

Sd/-

(T.R. Aggarwal)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,
Government of India Press,
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(T.R. Aggarwal)

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